

RAJASTHAN HIGH COURT, JODHPUR

ORDER

No. : **09/S.O./2014**

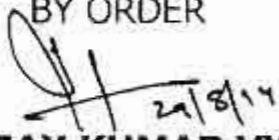
Date : **29.08.2014**

In exercise of powers conferred under Clause (5) of the Rajasthan High Court Retired Judges (Facilities for Medical Concession) Scheme, 2013, Hon'ble the Acting Chief Justice has been pleased to issue the following directions :-

- (1) The scheme will be applicable to all the retired Chief Justices/ Judges of the Rajasthan High Court including those, who are appointed as Judge of the Rajasthan High Court and are transferred or elevated as Chief Justices of another High Court, and those, who have been transferred to the Rajasthan High Court, and their spouse/dependent children and parents and widow of a Judge, whether retired or serving, and also to those retired Judges, who are holding or have held, after their retirement, any Office in a Tribunal/Commission under any Central or State Government, or have been assigned any work by the State or Central Government, at par with the serving Judges of the Rajasthan High Court, whether they are ordinarily residing within the State or Rajasthan, or are settled and are residing outside the State of Rajasthan.
- (2) The scheme will also be applicable for entitlement to medical facilities to those retired Chief Justices/Judges of the Rajasthan High Court, who are transferred to other States, or are elevated to the Supreme Court, and also to those, who have retired from the Supreme Court of India, and are holding any Office in a Tribunal/Commission, after demitting the Office as Judge of the Supreme Court of India, irrespective of the place where they are settled and are residing.

N

(3) The facility of medical concession under the scheme will also be applicable to those who have opted for availing medical facilities under the Central Government Health Scheme with a condition that they will not be entitled to claim reimbursement of their medical bills from both the Government of Rajasthan, and under the Central Government Health Scheme. They will be entitled for facilities of medical concession and reimbursement of the medical bills either from the Government of Rajasthan, or under the Central Government Health Scheme. At the time of claiming concession or reimbursement of medical bills, they will make a declaration that the bills, for which they are claiming concession or reimbursement from the State of Rajasthan, have not been claimed/reimbursed under the Central Government Health Scheme.

BY ORDER

(VIJAY KUMAR VYAS)
REGISTRAR GENERAL

No. Gen/XV/08/98/3523-3526

Date : 29.08.2014

Copy forwarded to the following for information and necessary action :-

1. All the Retired Hon'ble Judges of Rajasthan High Court.
2. Registrar (Admn.), Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. Registrar (Classification), Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. All The District and Sessions Judges.


(VIJAY KUMAR VYAS)
REGISTRAR GENERAL